

are not applicable to officers of nationalised banks.

(d) Enhancement of housing loan limits as well as the terms and conditions of housing loan to the officers of nationalised banks is considered by the Ministry of Finance taking into account such changes which are applicable to Central Government employees from time to time and suitable guidelines issued, if found necessary.

Formulation of action plan for surfacing of roads in Eastern Uttar Pradesh

3112. DR. B.L. SHAIKESH: Will the Minister of AGRICULTURE be pleased to state whether any action plan has been framed for surfacing of roads to preserve the rural orientation of the economy and to develop smaller urban areas particularly in the Eastern U.P., where the rural road network falls very much short of the desired standards?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT IN THE MINISTRY OF AGRICULTURE (SHRI RAMANAND YADAV): According to the Government of Uttar Pradesh, no such action plan has been framed.

[Translation]

Setting up of Akashvani Kendra in Banswara-Doongarpur

3113. SHRI PRABHU LAL RAWAT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there is any proposal of setting up an Akashvani Kendra in Banswara-Doongarpur;

(b) if so, by what time; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI A.K. PANJA): (a) Yes, Sir. AIR in its 7th Plan, has

included a scheme to set up a local radio station at Banswara with 2x3 KW FM transmitter, multi-purpose studios, receiving facilities and staff quarters.

(b) The proposed radio station is expected to be ready during 1989.

(c) Does not arise.

[English]

Integrated Industrial relations bill

3114. PROF. MADHU DANDEVATE: Will the Minister of LABOUR be pleased to state:

(a) when do Government propose to introduce an Intergrated Industrial Relations Bill;

(b) whether representatives of the Central Trade Union Organisations were consulted before drafting the Bill; and

(c) if so, what is the response from these organisations?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA): (a) It is proposed to bring forward comprehensive legislation as soon as possible.

(b) Yes, Sir.

(c) The proposals for amendment to the Industrial Disputes Act, 1947 and the Trade Unions Act, 1926 evoked different responses from the Central Trade Union Organisations. Some have welcomed the proposals, while others have expressed some reservations concerning specific aspects of the proposals.

Allotment of foodgrains to Maharashtra under NREP

3115. SHRI VIJAY N. PATIL: Will the Minister of AGRICULTURE be pleased to state: